

कार्यालय अनुभाग, कम्प्यूटर अनुभाग, जनपद न्यायालय, बाराबंकी।

सूचना

माननीय उच्च न्यायालय के पत्रांक 1944/LXXXVIICPC/e-Courts/Allahabad Dated 14.04.2021 के अनुपालन में माननीय जनपद न्यायाधीश महोदय के प्रशासकीय आदेश संख्या-144/2021 दिनांकित 16.04.2021 के अनुक्रम में अधिवक्ताओं के लाभार्थ अधोलिखित बिन्दुओं के सापेक्ष जारी की गयी सूचना निम्नवत् है-

1. अधिवक्ताओं के लाभार्थ इस न्यायिक अधिष्ठान में एक मेल आई.डी. **dcbaillbbk@gmail.com** बनी हुयी है जिसपर अधिवक्तागण अपने जमानत प्रार्थना पत्र एवं अन्य महत्वपूर्ण प्रार्थना पत्र प्रेषित कर सकते हैं परन्तु उक्त प्रार्थना पत्रों में अधिवक्तागण/वादकारियों की ई-मेल आई डी, मोबाइल नम्बर होना अनिवार्य है जिससे कोई कमी होने पर अधिवक्तागण/वादकारी से सम्पर्क किया जा सके।

2. सभी अधिवक्तागण से अनुरोध है कि कृपया वो **Playstore** से **eCourts App** डाउनलोड कर लें जिससे वह एप का इस्तेमाल कर अपने वाद की अद्यतन स्थिति की जानकारी ले सकें।

3. माननीय उच्च न्यायालय के निर्देशों के अनुक्रम में अधोहस्ताक्षरी का न्यायालय अपर जिला एवं सत्र न्यायाधीश, न्यायालय संख्या-05, बाराबंकी के न्यायालय कक्ष को **Virtual Court** के रूप में स्थापित किया जा रहा है, जिसपर **JITSI Video Conferencing Software** के माध्यम से विद्वान अधिवक्तागण उक्त न्यायालय में स्थापित वर्चुअल कोर्ट के माध्यम से भी अपना पक्ष रख सकते हैं। सिस्टम आफ़ीसर/ सिस्टम असिस्टेंट उपरोक्त स्थापित **Virtual Court** के माध्यम से अधिवक्तागण को अपना पक्ष प्रस्तुत रखने हेतु एवं कनेक्टिवटी स्थापित करने में सहयोग प्रदान करेंगे।

4. विचाराधीन बन्दियों का रिमाण्ड कार्य/अन्य न्यायिक कार्य वीडियो काफ़ेंसिंग/JITSI वीडियो काफ़ेंसिंग साफ़्टवेयर के माध्यम से आवश्यकतानुसार किया जायेगा।

5. माननीय उच्च न्यायालय के निर्देशों के अनुक्रम में माननीय जनपद न्यायाधीश महोदय के द्वारा अधिवक्तागण/वादकारीगण के सहयोग के लिए इस न्यायिक अधिष्ठान में अधोलिखित हेल्पलाइन नम्बर जारी किये गये हैं- 1

- श्री अवधेश कुमार सैनी, मुख्य प्रशासनिक अधिकारी, मो0 नम्बर-9415671772
- श्री विवेक यादव, सिस्टम आफ़ीसर, मो0 नम्बर-8381909605

उक्त सूचना को माननीय उच्च न्यायालय द्वारा जारी गाइडलाइन एवं माननीय जनपद न्यायाधीश महोदय द्वारा जारी प्रशासकीय आदेश के साथ बाराबंकी न्यायिक अधिष्ठान, बाराबंकी की वेबसाइट पर अपलोड किया जावे जिससे अधिवक्तागण/वादकारीगण इस सूचना को बाराबंकी न्यायिक अधिष्ठान की वेबसाइट पर देख सकें तथा लाभ उठा सकें।
सर्व सम्बन्धित सूचित हों।

B. H. Ranjan
16/04/21

(बालकृष्ण एन. रंजन)
नोडल अधिकारी कम्प्यूटर्स/
अपर जिला एवं सत्र न्यायाधीश,
न्यायालय संख्या-05,
जनपद न्यायालय, बाराबंकी।

प्रतिलिपि-

1. माननीय जनपद न्यायाधीश महोदय को सादर सूचनार्थ प्रेषित।
2. अध्यक्ष, जिला बार एसोसिएशन को इस अनुरोध के साथ प्रेषित की उक्त सूचना को अधिवक्तागण के मध्य परिचालित करने का कष्ट करें।
3. सचिव, जिला विधिक सेवा प्राधिकरण, बाराबंकी को इस आशय से प्रेषित की उक्त सूचना का वृहद प्रकाशन कराने का कष्ट करें।
4. प्रभारी अधिकारी, नजारत अनुभाग को इस अनुरोध के साथ प्रेषित की उक्त सूचना को जनपद न्यायालय के महत्वपूर्ण स्थानों पर चस्पा कराये जाने की कृपा करें।

(बालकृष्ण एन. रंजन)
नोडल अधिकारी कम्प्यूटर्स/
अपर जिला एवं सत्र न्यायाधीश,
न्यायालय संख्या-05,
जनपद न्यायालय, बाराबंकी।

R 16/04/21
01-SPW

Order No. 144 /2021 (Administrative)

The Hon'ble Court vide letter no. 1944/LXXXVII-CPC/e-Courts/Allahabad dated 14.04.2021 has partially modified the earlier guidelines issued vide letter no. 1941/LXXXVII-CPC/e-Courts/Allahabad dated 05.04.2021 in regard to functioning of the District Court.

In compliance of Hon'ble Court's above mentioned letter number 1944/LXXXVII-CPC/e-Courts/Allahabad dated 14.04.2021 the Civil Court Barabanki shall function as follows-

The following Parent Courts and Courts dealing with Special Jurisdiction shall take up the matters through the physical mode/by way of video conferencing as detailed below:-

- a) Court of the Session Judge
- b) Addl. District & Sessions Judge, Court No. 01
- c) Addl. District & Sessions Judge, Court No. 02
- d) Special Judge SC/ST Act
- e) Special Judge EC Act
- f) Special Judge POCSO Act
- g) Courts dealing with cases of Gangster Act & NDPS Act
- h) Addl. District & Sessions Judge/F.T.C., Court No. 36
- i) Chief Judicial Magistrate
- j) Civil Judge (Sr. Div.), Court No. 20
- k) Civil Judge (Jr. Div), Court No. 13
- l) Civil Judge (Jr. Div), Ramsanehighat, Barabanki

During the above period, the Judicial Officer shall undertake the nature of matters as mentioned at Serial No. 04 (Point 'a' to 'g') of aforesaid guidelines of the Hon'ble Court.

Chief Judicial Magistrate Barabanki may assign the Judicial Work to other Magistrates, considering the requirements.

Nodal Officer Computer/System Officer to make necessary arrangement for implementation of the directions contained at point No. 05 to 09 and point no. 11, 12 & 16.

Let the dedicated helpline/mobile number 9415671772 (Sri Awadhesh Kumar Saini, Chief Administrative Officer) and 8381909605 (Sri Vivek Yadav, System Officer) be uploaded to the District Court website for information regarding the mechanism of listing of cases in cause list and time slot etc. They shall also inform about the functioning of eCourts app for the status/listing of case.

Chief Judicial Magistrate Barabanki to make necessary arrangement in regard to conduct of the Judicial work/Remand in respect of under-trial Prisoner, for the verification of the Bail Bonds, & release order in respect of Magistrate Courts. Sri Ashok Kumar Yadawa, Special Judge SC/ST Act Barabanki shall discharged the same in respect of all the Sessions Courts.

Sec. D.L.S.A. shall render necessary assistance for generating awareness amongst the stakeholder regarding the Court working through electronic mode.

Only Such Learned Advocates, Litigants should come to Court premises, whose cases/matters are listed. As soon as the cases of Learned Counsels are complete, they shall leave the Court premises.

Presiding Officer & Officer-in- Charge of various section shall ensure attendance of not be more than 50% staff of their respective Courts/Section for work.

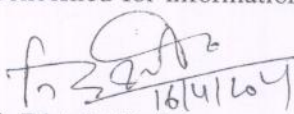
O/c Nazarat & Central Nazir to make necessary arrangement in the Court Rooms as per guidelines.

The daily consolidated report of the number of cases/applications decided, feed back etc. be submitted to the Administrative Office on regular basis for submission of the same to the Office of CPC, Hon'ble High Court.

Outlying Court of Civil Judge (Jr. Div) and the Gram Nyayalayas of Sirauli Gauspur and Ramnagar shall work as per direction issued by the Hon'ble Court.

Let the photocopy of Hon'ble Court's above mentioned letter along with the Administrative Order be furnished to the Bar Association and all concerned for information & compliance in letter & spirit.

Seen. S.O. & S.A. case divided
to comply the directions
16/04/21


16/04/2021
I/c District Judge,
Barabanki.
16.04.2021



(Through e-mail)

From

Ashish Garg, H.J.S.
Registrar General,
High Court of Judicature at
Allahabad

To

All the District Judges
Subordinate to High Court of Judicature at
Allahabad.

Letter No. 1944 /LXXXVII-CPC/e-Courts/Allahabad/Dated: 14 April 2021

Subject: Guidelines for functioning of District Courts/ Tribunals, keeping in view the increasing cases of COVID-19 in Districts.

Sir/ Madam,

I have been directed by the Hon'ble Court to communicate that in partial modification of earlier guidelines issued vide letter number 1941/LXXXVII-CPC/e-Courts/Allahabad dated 05.04.2021, the following guidelines shall be applicable to all the Courts (Including Tribunals) subordinate to High Court of Judicature at Allahabad -

GUIDELINES REGARDING FUNCTIONING OF COURTS

1. The following Parent Courts and Courts dealing with Special Jurisdiction shall take up the matters through the physical mode/ by way of video conferencing as detailed below:
 - a) Districts Judge/ Principal Judge, Family Court, Presiding Officer, Commercial Court/ Land Aqai, Rehab & Resettlement Authority/ Motor Accident Claims Tribunals.
 - b) Courts dealing with Special Jurisdiction.
 - c) Chief Judicial Magistrate.
 - d) Civil Judge (S.D)
 - e) Civil Judge (J.D)

A
14/4/2021



9. The Computer Section shall also inform about the functioning of eCourts app. to all the Ld. Counsels approaching the Judicial Service Centre so that they can view the listed matters/cause list through the above app.
10. Only 4 chairs will be arranged in courtroom for advocates with proper distance. Mask shall be used by everyone who enters the courtroom. Sanitizer shall be arranged at the door of courtroom. Reader, Clerk etc. shall follow Social/Physical distancing guidelines.
11. Services of the System Officers/System Assistants/DSAs or other Staff may be taken for updating the cases in CIS and Court proceedings through Video-Conferencing.
12. Copy of Bail/Anticipatory Bail applications be provided to the Prosecution/DGC. A mechanism may be devised locally for communicating with them. The time to file response by Prosecution will be as per provisions.
13. A dedicated helpline for assisting the advocates/Litigants mentioning the Landline/Mobile Numbers shall be published on the District Court website and circulated for any information regarding the mechanism of listing of cases in cause list and time slot etc. They shall also inform about the functioning of eCourts app for the status/listing of case so that the awareness of the above facility is increased. Mechanism for connecting through VC shall also be shared by the dedicated Court Staff to the concerned stakeholders.
14. The discussions shall be made with the Office bearer of Bar Association for the mechanism/modalities regarding functioning of Courts.
15. Where ever possible, JITSI Video-conferencing software may be used for conducting court proceedings.
16. Where the proceedings are conducted through Video-conferencing, the Video conferencing link may be shared with the Learned Counsels/ Prosecution by the Judicial Officer concerned for conducting the Court proceedings. The Learned Counsels and prosecution may join for court proceedings through Video conferencing (as per the link provided by the concerned Judicial Officer).

14/4/2021



Therefore, it is requested to take necessary steps at your end to ensure the compliance of the directions given by Hon'ble Court. It is also requested that the above directions may be communicated to the Presiding Officers of the other Courts/ Tribunals subordinate to the High Court of Judicature at Allahabad, for ensuring compliance in the district.

With regards,

Yours faithfully,

Admiral
14.4.2021
(Registrar General)

Copy forwarded to:-

Letter No. 1944 /LXXXVII-CPC/e-Courts/Allahabad/Dated: 14 April 2021

1. The Chief Secretary,
Government of U.P., Lucknow
2. The Principal Secretary (Law) &
L.R., Government of U.P., Lucknow

With a request to communicate the above guidelines to all the concerned State/ District Authorities to ensure strict compliance.

By order of the Court,

Admiral
14.4.2021
(Registrar General)

See: Copy be send to Principal judge family Court.

and of P.D. M.A.C.T. Barabanki. f

Circulate amongst all The Courts for information

and N.A. copy be send to DIST BAR and civil BAR

and Sec-DLSA also.

DI
16.04.2021